

Hearing through Video Conferencing

State Vs. Ravi @ Laddi

FIR no.15780/2020

U/s 379/411 IPC

PS Rajouri Garden

22.07.2020

This is the application for grant of bail u/s 437 Cr.P.C on behalf of the accused Ravi @ Laddi.

Pr: Ld APP for the State.

Ld. Counsel for the applicant.

IO HC Vipin Yadav, Naib court, Reader, Ahlmad and both the stenographer.

All the above joined through Video Conferencing.

This is an application for bail filed on behalf of the accused.

Heard. Record perused. Accused is in JC since 18.07.2020. Recovery has already been effected. No fruitful purpose shall be served by keeping the accused behind the bars. Considering the facts and circumstances of case, accused is admitted to bail on his furnishing personal bond in the sum of Rs. 15,000/- with one surety of the like amount and further subject to the condition that accused shall join the investigation as and when required, shall not contact the complainant/witnesses in any manner and desist from doing anything which may hamper the due process of law.

Bail application disposed of accordingly.

(Deepak kumar-I)

MM-02(West)/THC/Delhi

22.07.2020